## CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

## ORDERS OF THE BENCH

## Date of Order: 03.01.2013

CP No. 01/2013 (OA No. 789/2012)

Dr. Saugath Roy, counsel for petitioner.

Mr. Anupam Agarwal, counsel for respondent.

Mr. Anupam Agarwal, counsel for the respondent, submitted that in view of the revised transfer order dated 19.12.2012 passed by the respondent(s), the present Contempt Petition has become infructuous and, as such, the same deserves to be dismissed.

We have gone through the revised transfer order dated 19.12.2012, by which the applicant has been transferred to Loco-Jaipur with post, and are of the considered opinion that in view of the said revised transfer order, the present Contempt Petition does not survive more. Consequently, the present Contempt Petition is dismissed as having become infructuous.

Anil KUMAR)
MEMBER (A)

(JUSTICE K.S. RATHORE) MEMBER (J)

<u>Kumawat</u>